



3rd International Moot Court Competition 2019

School of Law

Ansal University

6th – 7th April 2019

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Haryana – 122003

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3RD INTERNATIONAL MOOT COURT COMPETITION, 2019



About School of Law, Ansal University

AHEAD, FOR LIFE.

School of Law is recognized by the Bar Council of India and University Grants Commission. SOL offers B.A LL.B. (Hons) and B.B.A. LL.B. (Hons) (Five-year integrated law programme) at the undergraduate level and also one-year LL.M at the postgraduate level. The School of Law was established at Ansal University in 2014 to impart quality legal education intending to produce world-class professionals, scholars and academics in Law. Globalization has posed many new challenges and opportunities, which have created the need for competent Judges, Lawyers and Academicians. The role of Ansal University and the School of Law is to equip its students with such knowledge, skills, and scholarship that most suitably caters the needs of the individual student to achieve success in this era of Globalization. School of Law, to cater the emerging new legal landscape provides a clear framework for its students and help them to be the leaders of the legal profession and beyond. It strives to create a new model in the field of legal education with its emphasis on corporate culture so that its graduates can enter emerging legal career options. Recognized as the 'Emerging Law School of the Year-2016' by INBA and rated No.1 Rank in the category of Promising Law School by GHRDC (Global Human Resource Development Centre), School of Law, Ansal University is a top-notch institution with outstanding credentials committed to the cause of excellence in legal education. Justice Mohan Peiris, former Chief Justice of Sri Lanka, Justice A.M Ahmadi, former Chief Justice of India, Justice Markandey Katju, former Judge, Supreme Court of India, Justice Bhanwar Singh, former Judge. Allahabad High Court, Justice Dharnidar Jha, former judge Allahabad High Court, Patna High Court Ambassador Asoke Mukherjee, Brigadier M.B. Anand, Prof. Ed Carter (Utah University, USA), Prof. Osamu Arakaki (Tokyo University, Japan), Mr. Ravi Nair (Executive Director, South Asia Human Rights Documentation Centre) and Mr. Abhishek Dubey, Principal Associate, Shardul Amarchand Mangaldas have been some eminent personalities who have graced School of Law. Moot Court and legal aid activities are an integral part of School of Law.



3RD INTERNATIONAL MOOT COURT COMPETITION, 2019



B BIISBL University

I am extremely delighted that School of Law, Ansal University will host the 3^{rd} International Moot Court Competition from $6^{th} - 7^{th}$ April 2019. The Moot Court launch comes after months of systematic and meticulous planning by Dean, Faculty and Students of School of Law. A highly interesting moot proposition related to contemporary legal issues will engage participants to reason and debate with the best in India and beyond. I wish the participants all luck for the competition and a wonderful opportunity to learn and grow through the practical application of law.

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Dr. Raj Singh (Vice - Chancellor)

Moot Court is a platform where advocacy skills of budding legal professionals in Law Schools are put to test. No amount of classroom teaching can shape a law student as a moot court competition can do. I am extremely pleased and delighted to announce that the Moot Court Competition of School of Law, Ansal University is organising its 3rd International Moot Court Competition. I sincerely hope this event is a grand success and that everyone involved in it benefits from it. My best wishes for all participating teams.

Dr. Kanu Priya (Associate Dean)

We at School of Law, Ansal University take pride in announcing the launch of the 3^{rd} International Moot Court Competition to be held from $6^{th} - 7^{th}$ April 2019. As the faculty convener for IMCC and Moot initiatives in law school, I take the privilege to honour in welcoming Law Schools from India and Abroad in what promises to be intellectual adventure in argumentative reasoning, logical powers and oratorical brilliance.





Ms. Arushi Mehta (Asst. Professor)

It gives us immense happiness to welcome all the participating teams from various parts of countries and beyond. We look forward to having a great time with you here at School of Law in making this Moot Court Competition a memorable one.

Mr. Akshaye Ahuja & Mr. Divyansh Mahajan (Head, Moot Court Committee)



3RD INTERNATIONAL MOOT COURT COMPETITION, 2019

Organizers

FACULTY

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STUDENTS

Patron Prof (Dr) Raj Singh (Vice – Chancellor)

Associate Dean Dr Kanu Priya

Moot Court Convener

Mr. Shashikant Ms. Arushi Mehta

Faculty Co-Ordinators

Mr. Amit Singh Dr. Anjali Dabas Ms. Astha Mehta Dr. Deepak Miglani Dr. Komal Dr. Manleen Dr. Priya Ms. Vidhushi **Student Head** Mr. Akshay Ahuja Mr. Divyansh Mahajan

Event Management Mr. Mayank Jain **(Head)** Ms. Shikha Yadav **(Co – Head)**

Hospitality & PR Ms. Tanya Gupta (Head) Mr. Venu Aggarwal (Co – Head)

Content, Research & Creativity Mr. Tarun Kumar **(Head)**



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3RD INTERNATIONAL MOOT COURT COMPETITION, 2019

<u>Schedule</u>

Event	Date
Commencement of Registrations	January 28, 2019
Release of Abstract	February 1, 2019
Last Date of Final Registration	March 8, 2019
Release of two Moot Propositions (One for Preliminary Round – 1 & Preliminary Round – 2 and one for Semi-finals & The Final Round)	March 22, 2019
Last Date for Seeking Clarifications	March 25, 2019
Release of Clarifications	March 28, 2019
Submission of Soft Copies of Memorials	April 2, 2019
Inauguration; Preliminary Round – 1, Preliminary Round – 2, Cultural Event & Dinner	April 6, 2019
Semi-finals and Finals	April 7, 2019

3rd INTERNATIONAL MOOT COURT COMPETITION, 2019



MOOT PROPOSITION

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Inspired from evolving practices in various legal spaces, School of Law at Ansal University tweaked the classic moot court competition practices to test the adaptability of the participants with the demanding legal and analytical skills.

The participants in this competition will be competing on two different Moot Propositions, one for the Prelim Rounds and the other for Semi-finals & Finals. Moreover, the proposition will be released only 15 days before the scheduled round. However, for the purpose of scoping, an abstract (in newspaper article style) will be released around 64 days before the scheduled round. The participants are expected to read the abstract, dig out the various legal issues emerging out of the abstract and gather a vast knowledge on the legal issues. Subsequently, 15 days before the advancement of the round, the participants will be expected to apply their legal knowledge to the factual situation as given in the released proposition.

Please note that only soft copy of the memorials will be accepted, and the format of the memorial will be mellowed down considering that the preparation time - span of the memorial that would only be 15 days.

Competition Rules and Regulations

1. ADMINISTRATION & GENERAL RULE

- a. Organizer The School of Law, Ansal University, Sector 55, Gurgaon.
- **b.** Competition 3rd Ansal University International Moot Court Competition, 2019
- c. Participating Team/ Institution means the team that has registered itself for the competition as per the rules.

2. TIME, DATE & VENUE

- a. The *3RD ANSAL UNIVERSITY INTERNATIONAL MOOT COURT* COMPETITION shall be held during 6th -7th April, 2019.
- **b.** Venue: School of Law, Ansal University, Sector 55, Gurgaon, Haryana 122001.

3. LANGUAGE

a. The official language for the Competition shall be **English** only.

4. ELIGIBIITY

- a. The Competition shall be open for 'bona fide' students who are pursuing an integrated 5-year LL.B. Programme or 3-year LL. B Programme from an institute/university in India. Such institution must be recognized by the Bar Council of India.
- **b.** Only one team can register from a particular law school/ College/ Institution/University to participate in the Competition.
- c. The Competition shall be open for Foreign University students pursuing an Undergraduate or Postgraduate Degree in law or pursuing any degree relating to International laws/relations.

5. TEAM COMPOSITION

- **a.** Each participating university/college/institute shall nominate only one team consisting of three student members, out of whom, two will be speakers and one will be the researcher.
- **b.** Any additional member/faculty will not be entitled to local hospitality. He/she shall also be not entitled to any kind of prize/ award in the competition.
- **c.** The Researcher may be permitted to argue as Speaker in case of illness OR any unforeseen event. Prior permission of the organizers of competition in such case shall be mandatory.

6. DRESS CODE

- **a.** Participants are required to adhere to the following dress code while present in any court room during the Competition:
 - i. Ladies: White shirt and black pant/black skirt along with black tie, black coat and black shoes.
 - **ii. Gentlemen:** White shirt, black trousers, black tie along with black coat and black shoes.
- b. Strict adherence to the dress code is solicited. Failure will result in disqualification.

7. ACCOMMODATION

- a. The participating team need to pay **Rs. 500 per person** in addition to the registration fees for the purpose of accommodation.
- **b.** The accommodation shall be provided to the participating teams within close vicinity of the Campus radius.
- **c.** The accommodation facility shall be restricted to only Three Members of a particular team, which in any case shall not change.
- **d.** The participating teams are supposed to intimate the details of their arrival and departure as mentioned in TRAVEL & ACCOMMODATION ONLINE FORM (which will be circulated after registration).

8. TRANSPORTATION

- **a.** Ansal University being in the heart of city has good metro connectivity. No pickup and drop facility will be available.
- Ansal University is approximately 18 Km away from Indira Gandhi International Airport, travel time being approximately 30 minutes.
- c. Distance between Gurgaon Railway station and Ansal University is 17 kms (approx.), taking approx. 20 to 25 minutes. Distance between Delhi Railway station and Ansal University is 34 kms (approx.), taking approx. 45 to 50 minutes. Kindly note, all traveling time is subject to variation depending on traffic.
- **d.** Once the participating team reaches the accommodation, the University shall provide pick up and drop facility from the hotel to the University and vice versa (back and forth) according to the schedule.
- e. Teams, as per convenience, can use the opportunity to roam around and explore Gurgaon. No pickup and drop facility are provided for the same.
- **f.** University is under no obligation to provide any transportation facility for purposes outside ambit of the moot court competition.

g. All are to take informed choices for which assistance in terms of advice would be given by transportation committee. Kindly, feel free to ask transportation committee about good and safe places in and around Gurgaon to visit.

9. REGISTRATION

- **a.** The registration of a team is considered to be complete, once the registration fee is paid and the registration details are e mailed with the **google form duly filled**.
- **b.** The registration fees for the competition is **Rs. 4,000 per team** (excluding the accommodation charges).
- c. Registration fees once paid will not be refunded.
- d. Every team which has registered under the Rules shall be allotted a unique code.Once the unique code has been allotted, every team must use the team code for any communication with the Organizers during the course of the Competition.

10. STRUCTURE OF THE COMPETITION

- **a.** The formal commencement of the competition shall be on 6th April 2019 with the registration of teams, allotment of rooms for the participants, draw of lots and exchange of memorials. Any team which reaches late will not be allowed to participate in the competition.
- b. The competition will start with inaugural ceremony on 6th April 2019. The preliminary round 1 and preliminary round 2 will take place on 6th April 2019. Semi-finals and finals will take place on 7th April 2019 which will be followed by the valedictory ceremony.
- c. Certificates and prizes will be distributed only during the valedictory ceremony.
 No prize/certificate will be given to participants who are not present at the valedictory ceremony.

11. PRELIMINARY ROUNDS

- a. There shall be two preliminary rounds on 6th April 2019, and every team shall be given the opportunity to argue for each side. The lots for the Preliminary rounds will be drawn on 6th April 2019.
- **b.** The Petitioner shall be allotted a total of 15 minutes to speak, including any surrebuttals. The Respondent shall be allotted 15 minutes for rebuttal and arguments.
- **c.** Any extension of time beyond the specified period shall be subject to the discretion of the judges.
- **d.** The division of time between the speakers is the discretion of the team members, subject to a maximum of 8 minutes for one speaker.

- e. Before the commencement of each round, each team shall indicate to the 'court officer' as to how they wish to allocate their time.
- **f.** At the end of the preliminary rounds, the top 4 teams will qualify for the Semifinals. The top 4 teams will be selected on the basis of compiled scores of both preliminary rounds.
- **g.** The team with the higher score will advance to the Semi-finals. If the situation of the tie still persists, it would be resolved by considering the memorial scores.

12. SEMI-FINALS

- **a.** The Semi-Finals will be held on 7th April 2019.
- **b.** The Semi-Finals will be knock-out round.
- **c.** The top 2 teams, with the highest total scores in these oral rounds shall qualify for the Final rounds.
- **d.** The side to be presented by the team shall be determined by way of draw of lots with the teams picking the lots after the completion of preliminary rounds.
- e. Each team shall get a total of 30 minutes to present their case. This time will include the time for 'rebuttal' and 'Sur-rebuttal'.
- **f.** Any extension of time beyond the specified period shall be subject to the discretion of the judges. The division of time between the speakers is the discretion of the team members, subject to a maximum of 18 minutes for one speaker.
- **g.** Before the commencement of the round, each team shall indicate to the 'court officer' as to how they wish to allocate their time.

13. FINALS

- **a.** The Final will be held after the Semi-Finals on 7th April 2019.
- **b.** A team will be credited with a win in the Final if the total marks are higher than those of its opponent team.
- c. Each team shall get a total of 45 minutes to present their case. This time will include the time for ' rebuttal' and 'Sur-rebuttal'. The division of time between the speakers is the discretion of the team members, subject to a maximum of 25 minutes for one speaker.
- **d.** Before the commencement of the round, each team shall indicate to the 'court officer' as to how they wish to allocate their time.

14. MEMORIAL RULES

a. General Rule:

- i. All memorials submitted for all purposes of the Competition shall strictly adhere to the rules of the Competition.
- **ii.** Each Team participating in the Competition must prepare one Memorial on behalf of Applicant(s) and one on behalf of the Respondent(s).
- iii. The mode of citation throughout the memorial shall be OSCOLA citation method.
- iv. Applicant memorials are required to have a light blue cover and respondent memorials are required to have a bright red cover.
- v. The memorials shall not contain any form of identification apart from the team code. If any such identification or mark, symbol, etc. which has the effect of identifying the team is found on the memorial, then it shall result in instant disqualification.
- vi. Each team must send a soft copy of their memorials in .pdf format only 2^{nd} evaluation by April, before for 2019 11:00 P.M. to mootcourtcommittee@ansaluniversity.edu.in with the subject "Submission for 3rd Ansal University International Moot Court Competition 2019 followed by TEAM CODE". Memorials shall be sent as an attachment with the mail in the form of single file for each side of memorial

b. Guidelines for Formatting:

- i. All memorials shall be prepared to the following specifications:
 - 1. Memorials shall not be more than 15 typed pages in total.
 - **2.** Memorials must be typed and submitted on standard A4 size paper settings.
 - **3.** Font and size of the text of all parts of the memorial (excluding footnotes) must be the same and must be in Times New Roman or Garamond, 12 font size.
 - The texts of all parts of each memorial must be double line-spaced, with one-inch margin on both sides.
 - The text of footnotes may be single line spaced. The font size of footnotes must be in Times New Roman or Garamond 10 font size.
 - **6.** There must be double spacing between separate footnotes and between each heading and the body text of the memorial.

- Quotations of sources outside of the memorial of fifty words or more in any part of the memorial shall be block quoted and singlespaced.
- **8.** The table of Contents, Index of Authorities and Case Title are not included in the 30 typed page limit.

c. Contents of Memorial:

- i. The memorial must contain the following parts:
 - **1.** Table of Contents
 - 2. Index of Authorities (including corresponding page numbers)
 - 3. Statement of Jurisdiction
 - 4. Statement of Facts
 - **5.** Identification of Issues
 - **6.** Pleadings including
 - 7. Conclusion/Prayer for Relief

15. MARKING SCHEME

a. Oral Rounds

Knowledge	Correct	Skill of	Use of	General	Total	25
of facts and	Articulation	advocacy,	Authorities	Impressions	Points	
evidence on	of Issues;	persuasiveness		and Court		
Record	knowledge of	and response		Manners		
	law and its	to questions				
	interpretation					
	of application					

Note for participants - To ensure uniformity in marking in each court room to do away with subjectivity to an extent, follow the points scheme given as under.

Excellent	Very Good	Good	Average	Poor
5	4	3	2	1

b. Memorial

Sr. No.	Marking Criteria	Marks Allotted
1.	Proper inclusion of parties, identification of issues and nature of relief sought	10
2.	Knowledge of facts & law	15

3.	Applications of law to facts	10
4.	Analysis and organization	10
5.	Use of authority	15
6.	Proper citation & correct format	10
7.	Originality in presentation	10
8.	General impression and clarity of thought	10
9.	Grammar and style of presentation	10
	Total	100

16. AWARDS

- Winning Team: Rs. 1,00,000
- Runner up Team: Rs. 50,000
- Best Speaker: Rs. 20,000
- Best Memorial: Rs. 20,000
- a. Certificates for participation will be given to all the participants.
- b. Separate Certificates will be provided to the Semi-Finalists, Runners-up and Winners.
- c. All Certificates and awards will be presented to the participants only at the Valedictory Ceremony on the evening of 7th April 2019. The participants are advised to finalize their travel plan accordingly.
- **d.** The certificates will **not** be provided to any participant who is not present at the Valedictory Ceremony and the same will not be sent by post/courier to any participant under any circumstances.

17. PENALTIES

- **a.** Scouting: No member of any participating team shall view any other oral rounds while the team is still in the competition. If such an incident comes to the notice of the organizers, the scouting team shall be subject to disqualification. Teams may file a written complaint of scouting to the Organizers. The decision of the Organizers shall be final and binding.
- b. Non Disclosure of Identity: Teams shall not disclose their identity, i.e. the name of their institution, city, etc. or any other information which has the effect of disclosing their identity and affiliation with a particular university or institution.

Such disclosure shall result in disqualification subject to the discretion of the Organizers.

c. Copyright: The copyright with regard to the memorials submitted for the participation in the Competition is assigned by participants and shall also vest completely and fully with the Organizers. The participants shall certify the originality of the memorials and the materials used and shall be responsible for any claim or dispute arising out of further use and exhibition of these materials. The Organizers shall have the right to publicly display, distribute either electronically or otherwise and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for accuracy, completeness or adequacy of the information contained in these materials.

18. IMPLEMENTATION AND INTERPRETATION OF RULES:

- **a.** Regarding Competition practice and procedures, the final decision on the interpretation and implementation of rules lies with the organizers.
- **b.** The Organising Committee reserves the right to amend/change the rules & regulations with prior notice to all registered teams

19. MISCELLANEOUS

- **a.** Upon completion of the competition, the organising committee reserves the exclusive right to use the memorials submitted to them, as they deem appropriate.
- **b.** Participating teams should carry with them required study or reference materials for their own use during the oral rounds of competition.
- **c.** Participating teams shall be expected to maintain the proper decorum of the courtroom during the proceedings and shall conduct themselves in a manner befitting the legal profession.
- **d.** The organising committee reserves the right, at its sole discretion, to take appropriate action for any unethical, unprofessional and wrongful conduct during the entire period of the competition.
- e. The organising committee's decision as regards the interpretation of these rules or any other matters related to the Competition Court competition shall be final and binding. If there is any situation, which is not covered by these rules, the decision of the organising committee shall be final.

f. The organising committee reserves the right to amend, modify or repeal any of the rules if so required and as they deem appropriate. Participating teams shall receive adequate notice of any/all such amendments or modifications to the rules.

20. FOR FURTHER DETAILS, CONTACT:

a. Regarding the Competition problem -

Clarifications regarding the Competition proposition will only be entertained though email. Queries must be addressed to **mootcourtcommittee@ansaluniversity.edu.in** with subject line — International Moot Court Problem or Queries.

Note: - The last date for seeking clarifications regarding the Competition proposition is 25th March, 2019. All such clarifications shall be responded to by the 28th March 2019.

b. Regarding the rules of the competition or any other queries please contact any of the following members of the Organizing Committee between 10 am and 5 pm.

Mr. Shashikant (Faculty Coordinator) - +91 9711687363

Ms. Arushi Mehta (Faculty Coordinator) - +91 9899385539

Mr. Akshaye Ahuja (Head, Moot Court Committee) - +91 828555553

Mr. Divyansh Mahajan (Head, Moot Court Committee) - +91 8800808671

Email: mootcourtcommittee@ansaluniversity.edu.in